

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6095-6096/2021

(Arising out of impugned final judgment and order dated 07-02-2020 in CRLA No. 6302/2010 07-02-2020 in CRLA No. 5432/2010 passed by the High Court Of Judicature At Allahabad)

SUSHIL KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 100225/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 2441/2022 (II)

(IA No. 37631/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Aftab Ali Khan, AOR

Mr. K. L. Janjani, AOR

For Respondent(s) Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters in the first week of November, 2022.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)